

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 152 of 1995

Wednesday, this the 28th day of February, 1996

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

PK Ummer, S/o Koya,
Puthenpedikayil, Mullurkara PO
(Temporary Status Mazdoor,
Vadakkanchery Telephone Sub Division,
Vadakkanchery)

.. Applicant

By Advocate Mr. MR Rajendran Nair

Versus

1. The Sub Divisional Officer,
Telegraphs,
Vadakkanchery.

2. The General Manager,
Telecom District,
Trissur.

3. The Chief General Manager,
Telecom, Kerala Circle,
Trivandrum.

.. Respondents

By Advocate Mr. MHJ David J, ACGSC

The application having been heard on 28th February, 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant seeks a direction to respondents to regularise his services after condoning the break in service. Applicant is now engaged for work by respondents. Applicant may make a representation before the competent authority for the reliefs sought herein, and such authority will take a decision on the representation to be made, within four months of the date of

receipt of the same. While doing so, the authority will also examine the decision of this Tribunal in OA 1124/95 and OA 1222/95.

2. Application is disposed of as aforesaid. Parties will suffer their costs.

Dated the 28th February, 1996

P.V. Venkatakrishnan
P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

ak/28.2